

CBI Case No. 196/2019

CBI Vs. Subhash Chander Etc. (Shri Radha Krishna CGHS)

13.08.2020.

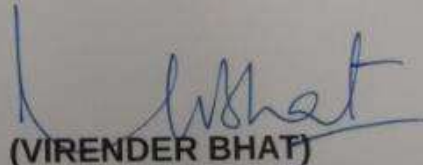
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 06.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/13.08.2020

CBI Case No. 356/2019

CBI Vs. Arvind Pandalai Etc

13.08.2020.

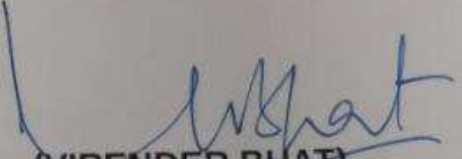
Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 15.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)

SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/13.08.2020

FIR No. RC-DAI-2019-A-0042 dated 29.12.2019

CBI Vs. Anoop Joshi & Anr.

**U/s 120B IPC r/w Sec. 7A of PC Act and
Section 7A PC Act 1988**

13.08.2020.

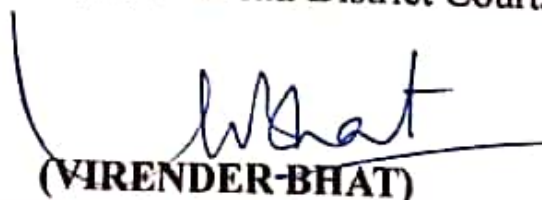
Present:- Mr. Sanjay Abbot, Sh. Arshdeep Singh, Sh. Aditya Chopra, Ld. Counsels for the applicant Rajesh Dhanda alongwith applicant in person through VC. Mr. Neetu Singh, Ld. PP for CBI.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Ld. PP submits that on account of paucity of time, reply to the application could not be prepared and hence, he seeks some more time for filing the reply. In view of his submissions, he is given time till next date for filing reply with advance copy to the Ld. Counsel for the applicant.

List for arguments on the application to 16.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER-BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/13.08.2020**

CBI Case No. 403/2019

CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd.

13.08.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO
Inspector Sridhar Iyer.
Sh. Pradeep Rana, Ld. Counsel for A-1, A-2, A-3, A-6,
A-7 & A-8 alongwith A-2, A-3, A-6, A-7 & A8 in
person through VC.
Sh. Akhand Pratap Singh, Ld. Counsel for A-5.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 &
A-11.
Dr. Khushboo Bharadwaj, Ld. Counsel for A-12.
Sh. C.S. Gupta, Ld. Counsel for A-4, A-13 & A-14.
A-4 i.e. the company M/s Samadhan Management
Pvt. Ltd is represented by A-13.
A-9 has not been summoned in this case.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

It is to be noted here that A-2, A-3, A-7 & A-8 have joined the hearing through video conferencing from Dubai, UAE where they are stated to be residing at present. Ld. Counsel Sh. Rana, Advocate submits that A-6 has returned to India and has joined the hearing through video conferencing from his place of residence in India.

Separate bail applications on behalf of A-2, A-3, A-6, A-7 & A-8 have been filed by their Counsel Mr. Pradeep Rana, Advocate which were received in this court by E-mail yesterday.

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The Ahlmad is directed to send the copies of these bail applications to the Ld. PP through E-mail during the course of the day. The Ld. PP shall file his reply to these bail applications within 10 days from today with advance copy to Mr. Rana, Advocate.

At this stage, it is pointed out by Sh. Rana, Advocate that since A-6 Sunny Kalra is present in India, he apprehends his arrest by CBI in this case. The Ld. Counsel prayed that this accused Sunny Kalra may not be arrested in this case till the disposal of his bail application. In view of the same, it is directed that this accused Sunny Kalra shall not be arrested in this case till disposal of his bail application.

From the perusal of the bail application filed by A-6 Sunny Kalra, it is found that he has mentioned his address as that of Dubai, UAE and not the address of India where he is stated to be residing at present. Therefore, A-6 Sunny Kalra is directed to submit an affidavit today itself stating therein the complete residential address in India where he is residing at present.

List for arguments on the bail applications to 28.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/13.08.2020**

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CBI Case No. 404/2019

CBI Vs. Sahib Singh Etc (Durga Agencies)

13.08.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO Inspector Sridhar Iyer.
Proceedings against A-4 Ajant Kumar have already abated due to his death vide order dt. 10.02.2020.
None for accused Sahib Singh and Angad Pal Singh.
Sh. Ayush Jindal, Ld. Counsel for A-5 & A-6.
Sh. Siddharth Satija, Ld. Counsel for A-7 alongwith A-7 in person.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-8.
A-10 Ashish Puri in person.
None for A-3 S.C. Rout.
A-9 has not been summoned in this case.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

On the last date of hearing i.e. 06.03.2020, proclamation U/s 82 Cr. PC was issued against A-1 Sahib Singh and A-2 Angad Pal Singh. However, no report has been filed by CBI in this regard as yet. Ld. PP as well as IO seek some more time for filing report in this regard. The report be filed on or before the next date of hearing positively.

It is pointed out by Sh. Ayush Jindal, Advocate that an application filed by him u/s 207 Cr PC is pending disposal in this

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case. Perusal of the ordersheet reveals that this application had been filed on 10.02.2020 and reply to the same was also filed by CBI on the next date i.e. 17.02.2020. It appears that it remained to be disposed off on account of suspension of regular court work due to COVID-19. Hence, the said application shall be heard and disposed off on the next date of hearing.

An application U/s 207 Cr PC has been filed on behalf of A-7 also which was received in this court vide E-mail yesterday. The Ahlmad is directed to send a copy of the same through E-mail to the Ld. PP who shall file reply to the same on or before the next date with advance copy to the Ld. Counsel for A-7. This application shall also be heard and disposed off on the next date of hearing.

List on 28.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
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CBI Case No. 210/2019
CBI Vs. Narayan Diwakar Etc. (Sea Show CGHS)

13.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.
Accused No. 4 is already declared P.O vide order dated 16.10.2018.
Proceedings qua A20 have already been abated due to his death.
Accused No. 13, 14, 15, 16 & 18 have already been discharged.
Sh. Abhishek Prasad, Ld. Counsel for A-1 & A-3.
Sh. S.K. Bhatnagar, Ld. Counsel for A-6.
Sh. Anil Kumar, Ld. Counsel for A-2, A-7, A-10 & A-11.
Sh. Amish Dabas, Ld. Counsel for A-19.
Sh. R. Ramachandran, Ld. Counsel for A-12.
Dr. Sushil Kumar Gupta, Ld. Counsel for A-5, A-8 & A-9.
Sh. Amit Khanna, Ld. Counsel for A-17.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Ld. PP has already filed his written submissions. The Ahlmad is directed to send the copies of the same to all the Ld. Defence Counsels through E-mail during the course of the day.

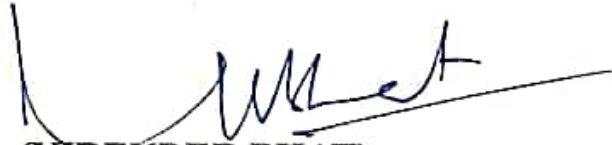
Sh. S.K. Bhatnagar, Advocate appearing for A-6 and Sh. Abhishek Prasad, Advocate appearing for A-1 & A-3 submit that they were unable to prepare the written submissions as they

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had not received the copies of written submissions filed by Ld. PP. Accordingly, they seek some more time for the said purpose. They shall now file their written submissions within 10 days from today positively. It is made clear to them that no further extension of time shall be granted in this regard.

List for oral arguments, if required, on 03.09.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/13.08.2020